

(Shri Damik Lal Mendal)

functions at present entrusted to the Special Officer under Article 338 of the constitution and will be as follows :—

- (f) To investigate all matters relating to safeguards provided for Scheduled Castes and Scheduled Tribes in the Constitution. This would, *inter-alia*, include a review of the manner in which reservation stipulated in public services for Scheduled Castes and Scheduled Tribes are, in practice, implemented.
- (ii) To study the implementation of Protection of Civil Rights Act, 1955, with particular reference to the objective of removal of untouchability and invidious discrimination arising therefrom within a period of five years.
- (iii) To ascertain the socio-economic and other relevant circumstances accounting for the commission of offences against persons belonging to Scheduled Castes or Scheduled Tribes with a view to ensuring the removal of impediments in the laws in force and to recommend appropriate remedial measures including measures to ensure prompt investigation of the offences.
- (iv) To inquire into individual complaints regarding denial of any safeguards provided to any person claiming to belong to Scheduled Castes or Scheduled Tribes.

The Commission will devise its own procedure in the discharge of its functions. All the Ministries and Departments of the Government of India will furnish such information and documents and provide such assistance as may be required by the Commission from time to time. The Government of India trust that the State Governments and Union Territory Administrations and others concerned will extend their fullest cooperation and assistance to the Commission.

The Commission will submit an Annual Report to the President detailing its activities and recommendations. This will, however, not preclude the Commission from submitting Reports to the Government at any time they consider necessary on matters within their scope of work. The Annual Report together with a memorandum outlining the action taken on the recommendations and explaining the reasons for non-acceptance of recommendations, if any, in so far as it relates to the Central Government will be laid before each House of Parliament.

To give a statutory position to the Commission, Government have already decided to amend Article 338 of the Constitution and a Bill to this effect is being introduced in the present session of the Parliament.

Government have also taken a decision to appoint Shri Bhola Paswan Shastri, a Member of the other House of Parliament as Chairman of the Commission. The other Members of the Commission will be—

1. Shri Shishir Kumar, present Commissioner for Scheduled Castes and Scheduled Tribes.
2. Shri A. Jayaraman, a former Member of the Lok Sabha from Tamil Nadu.
3. Shri Thakur Singh Negi, Member of Himachal Pradesh Vidhan Sabha.
4. Shri S. K. Mallick, a retired Indian Civil Service Officer from Assam-Meghalaya.

SHRI SURAJ BHAN (Ambala) : Sir, on a point of clarification.

MR. DEPUTY-SPEAKER : After the statement, there is no question of asking for a clarification.

SHRI SURAJ BHAN : This is very important.

MR. DEPUTY SPEAKER : You can give a motion for discussing this statement. That is a different matter. You can discuss it.

Chaudhury Brahm Perkash.

14.45 hrs.

MULTI-STATE CO-OPERATIVE SOCIETIES BILL

Extension of time for Presentation of Report of Joint Committee

CHAUDHURY BRAHM PERKASH (Outer Delhi) : Sir, I move the following :—

“That this House do extend upto the last day of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to Co-operative Societies with objects not confined to one State and serving the interests of members in more than one State”.

MR. DEPUTY-SPEAKER : The question is :

“That this House do extend upto the last day of the next Session,

the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to Cooperative Societies with objects not confined to one State and serving the interests of members in more than one State."

The motion was adopted.

13-42 hrs.

BUSINESS ADVISORY COMMITTEE

Nineteenth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : I move the following:

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 20th July, 1978."

MR. DEPUTY-SPEAKER : The questions is:

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 20th July, 1978".

The motion was adopted.

SHRI SAUGATA ROY (Barrack-pore) : I gave a motion disagreeing with this.

14-44 hrs.

MATTERS UNDER RULE 377

- (i) Reported shortage of coal in Saushtia and Gujarat

श्री बर्षसिंह भाई पटेल : (पोरबन्दर) : उपाध्यक्ष महोदय, लोक सभा के नियम 377 के अधीन मैं निम्न प्रबिलम्बनीय लोक महत्व के विषय के बारे में एक संक्षिप्त बक्तव्य देना चाहता हूँ और प्रार्थना करता हूँ कि श्री महोदय इस ओर ध्यान दें।

कोयले के अभाव या तीव्र कमी से सौराष्ट्र गुजरात के छोटे-बड़े उद्योग बन्द हो जाने की स्थिति में पटुब गए हूँ और उनके

बन्द हो जाने की स्थिति पैदा हो गई है। इसके लिए गुजरात सरकार ने केन्द्रीय रेलवे, ऊर्जा और उद्योग मंत्रालयों को टेलेक्स से संदेश भेजा है। इसके बारे में शीघ्र कार्रवाई करने की जरूरत है।

सौराष्ट्र और गुजरात के छोटे बड़े उद्योग वासों की बैठक गांधीनगर के सचिवालय में गुजरात के उद्योग मंत्री की उपस्थिति में 13 जुलाई, 1978 को हुई थी। इस बैठक में व्यापार और उद्योगों के प्रतिनिधियों ने कहा है कि अप्रैल से जून, 1978 तक एलाट किए कोयला में सें सिर्फ 40 प्रतिशत कोयला मिला है। प्रति माह 3500 कोयले के बैगनों की जरूरत के सामने 2400 बैगनों को एलाट किए हैं।

ऐसी परिस्थिति में सौराष्ट्र और गुजरात के सिरैमिक, कपड़ा मिल्स, वनस्पति, केमीकल्स, इंजीनियरिंग, रूफिंग टाइल्स, स्माल स्केल वगैरह इंडस्ट्रीज बंद हो जाने की परिस्थिति पैदा हो गई है। तो केन्द्रीय सरकार का रेलवे, ऊर्जा और उद्योग मंत्रालय सौराष्ट्र गुजरात के इन उद्योगों के व्यापार की सुरक्षा करने के लिए शीघ्र कोयला मिले। ऐसा प्रबन्ध करे ऐसी नम्र बेटी प्रार्थना है।

(ii) SHORTAGE OF COAL IN THERMAL POWER STATIONS IN MAHARASHTRA

SHRI S. R. DAMANI (Sholapur) : Sir, the thermal power stations in Maharashtra which were getting coal supplies from the Western Coal Fields of Coal India Ltd., have reached a precarious situation now. Upto 1st July 1977 they used to have comfortable levels of stock ranging between 15 to 60 days requirements. But since July 1977 the tempo of movement slackened and since April 1978 it has much worsened due to deteriorating production by the Western Coal Fields, and now the position is:

- (1) Power Station, Khaperkheda is left with 1 day stock.
- (2) Power Station, Koradi is left with no ground stock.
- (3) Power Station, Paras is left with 3 days stock.